EXTRACT FROM THE GAZETTE OF INDIA : PART II, SEC. 3, SUB-SEC. (i)

Appearing on Page Nos. 181-182

Dated 2-5-2009

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(karmik aur prashikshan vibhag)

Adhishyutan

Nahi, 28 April, 2009

G.S.R. 54.—In exercise of the powers conferred by sub-section(s) (1) and (2) of Section 13 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Central Administrative Tribunal (Group ‘A’ Posts) Recruitment Rules, 1988, namely:—

1632 PFG&P/09 (1)
1. (1) These rules may be called the Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Administrative Tribunal (Group 'A' Posts) Recruitment Rules, 1988, in the Schedule, relating to the post of Principal Registrar,
   (i) in column 4 for the existing entry, the following entry shall be substituted, namely :
      "Rs. 37,400—67,000 plus Grade Pay Rs. 10,000"
   (ii) in column 5, for the existing entry, the following entry shall be substituted namely :
      "Selection"
   (iii) in column 11, in the heading, for the words 'percentage of posts', the words 'percentage of vacancies' shall be substituted
   (iv) in column 13, for the existing entries the following entries shall be substituted, namely :
      "Group 'A' Departmental Promotion Committee (for considering promotion or deputation) consisting of :
      1. Chairman, Central Administrative Tribunal — Chairman
      2. Vice-Chairman or Member nominated by the Chairman, Central Administrative Tribunal — Member
      3. Secretary or Additional Secretary, Department of Personnel and Training — Member."

[No. A-12011/1/2009-AT]
A. K. PATNEY, Under Secy.